

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-106**  
IB-2649(ND)/2019

**IN THE MATTER OF:**

Maxwell.

**Vs.**

ASP Sealing Products Ltd..

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 02.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Sanjeev Sagar and Ms. Nazia Parveen Advocates

For the Respondent/CD : Mr Rakesh Kumar, Mr Aditya Nayyar Ms Preeti Kashyap,  
Advocates

For the Intervener :

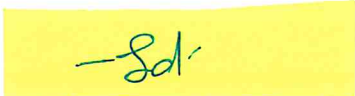
**ORDER**

Both the sides are present. The short issue involved is about the reconciliation of the accounts of the parties and there is mutual request of the parties for appointment of an independent Chartered Accountant.

Therefore, we request IBBI to provide us the name of independent chartered accountant within a week for being appointed in the matter for reconciliation of the accounts of the parties.

A copy of this order shall be obtained by the counsel for the Operational Creditor for submitting to IBBI for information and compliance.

List the matter on 10.03.2021.

  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)